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WP-3689-2020

# IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

#### **BEFORE**

## HON'BLE SHRI JUSTICE ANAND SINGH BAHRAWAT ON THE 13<sup>th</sup> OF OCTOBER, 2025

## WRIT PETITION No. 3689 of 2020

## BHUPESH SHARMA AND OTHERS

Versus

## THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Shri Dharmendra Singh Raghuwanshi - Advocate for the petitioners.

Shri K.K. Prajapati - Government Advocate for the State.

Shri Bhupendra Singh Dhakad - Advocate for respondent No.2.

## **ORDER**

This petition, under Article 226 of the Constitution of India, has been preferred by petitioner seeking following relief(s):

- "(i) That, the present petition filed by the petitioner may kindly be allowed;
- (ii) That, for the purpose of the granting benefit of pension the respondents may kindly be directed to include the services rendered by she petitioners as daily rated employee.
- (iii) That, any other just, suitable and proper relief, which this Hon'ble Court deems fit, may also kindly be granted to the petitioners. Costs be also awarded in favour of the petitioners."
  - 2. After arguing for some time, learned counsel for petitioners submits



2 WP-3689-2020 that this petition may be disposed of by granting liberty to petitioners to file a fresh representation before the competent authority with a direction to the

competent authority to decide the same within the stipulated period.

3. Learned counsel for the respondents has not opposed the innocuous

prayer made by learned counsel for petitioners.

4. Considering the aforesaid, petitioners are directed to submit a

detailed and fresh representation within a period of three weeks from today

before the Competent Authority. In turn, the respondent/Competent

Authority shall consider and decide the said representation of petitioners by

passing a speaking and reasoned order within a period of three months from

the date of receipt of certified copy of this order.

5. The respondent/competent authority is also directed that if the

petitioners are entitled to get benefit, the same be extended to petitioners.

6. With the aforesaid, present petition stands *disposed of*.

7. Needless to mention that this Court has not expressed any

opinion on the merits of the case.

(ANAND SINGH BAHRAWAT) JUDGE

Monika